

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:559

ANSWERED ON:03.12.2004

HIGH COURT BENCHES

Adhalrao Patil Shri Shivaji;Angadi Shri Suresh Chanabasappa;Murmu Shri Hemlal

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the States which have submitted proposal for setting up of High Court Benches during the last three years;
- (b) the States where High Court Benches have been set up during the above period with their locations: and
- (c) the action taken by the Government to set up these Benches in other States also?

**Answer**

Minister of State in the Ministry of Law and Justice (Shri K. Venkatapathy)

(a), (b) & (c): Action is taken by the Central Government for setting up of Benches of a High Court at places other than the principal seat only upon receipt of a complete proposal from the concerned State Government in consultation with the Chief Justice of the concerned High Court. No complete proposal has been received from any of the States during the last three years for setting up of Benches of High Courts.

During the last three years, one permanent Bench of the Madras High Court has been set up at Madurai. However, a complete proposal from the State of West Bengal with concurrence of the Chief Justice of the Calcutta High Court was received in the year 2000. The setting of the Permanent bench at Jaipauri in pursuance of the proposal is awaiting confirmation of the infrastructural arrangements for the bench by the Calcutta High Court.